

12.54 hrs.

PAPER LAID ON THE TABLE

GOVERNMENT RESOLUTION RE RECOMMENDATIONS OF CENTRAL WAGE BOARD FOR NON-JOURNALIST EMPLOYEES

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Government Resolution No. WB. 17 (13)/64 dated the 9th April, 1965, regarding recommendations of the Central Wage Board for non-journalist employees of newspaper establishments for grant of interim relief. [Placed in Library, see No. LT-4176/65].

Shri Daji (Indore): Sir, before you proceed further, I should like to have an information from the hon. Minister about this item of business. My information is that one of the members of the Wage Board is under detention. Has his place been filled up or is any arrangement made so that he is released and brought back and he can function as member of the Wage Board?

Shri D. Sanjivayya: We are asking the union which he represents to send an alternative representative.

12.55 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE—
contd.

श्री रामेश्वरानन्द (करनाल) : मैं आपकी सेवा में एक निवेदन करना चाहता हूँ। श्री मधु लिमये ने इस प्रकार की...

अध्यक्ष महोदय : जो चीज हो चुकी उसको फिर से नहीं उठाना चाहिये। मेम्बर साहिबान ने उठाया था और मैंने भी जो अर्ज करनी थी कर दी है। वह मामला खत्म हो गया। जब वह खत्म हो चुका तो उसके बाद स्वामी जी उठते हैं...

श्री रामेश्वरानन्द : मैं उस समय भी उठा था लेकिन आपका ध्यान इधर नहीं आया।

अध्यक्ष महोदय : ऐसा भी हुआ तो भी वह बात खत्म हो गई है।

श्री रामेश्वरानन्द : एक मिनट में...

अध्यक्ष महोदय : बार बार उसी को नहीं उठाया जा सकता है। इसको अब रहने दीजिये। So, I take it that the House agrees with the report of the Committee on Absence of Members from the Sitings of the House, regarding the grant of leave of absence to Members.

Several hon. Members: Yes, yes.

Mr. Speaker: The Members would be informed accordingly.

12.56 hrs.

COMMITTEE OF PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-THIRD REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

12.56½ hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FOURTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Thirty-fourth Report of the Public Accounts Committee (1964-65) on grants, loans, contracts and facilities given by the Central Government Departments/Ministries to Bharat Sevak Samaj—paras 65, 86, 86(A), 86(B), 86(C), 86(D), 88(d) and 117 of Audit Report (Civil), 1964.

Shri S. M. Banerjee (Kanpur): The Public Accounts Committee has gone into the question of the Bharat Sevak Samaj and has submitted a report. The accounts of the Bharat Sevak Samaj, according to many sources, are very shady. It may not be so. But I want to know whether their accounts will also be audited properly by the Comptroller and Auditor-General and the accounts be placed before the House, on the Table of the House. Now that the convention has been accepted, that the Public Accounts Committee goes into these affairs, I want to know whether the Minister will consider that the audited accounts and the Report made by the Comptroller and Auditor-General should be placed on the Table of the House.

Mr. Speaker: He might consider. I have no answer to make so far as this is concerned.

12.59 hrs.

*DEMANDS FOR GRANTS—contd.

MINISTRY OF REHABILITATION—contd.

Mr. Speaker: The House will now take up discussion and voting on the Demands for Grants under the control of the Ministry of Rehabilitation. Out of four hours, 2 hours and 30 minutes have already been taken up. 1 hour and 30 minutes remain.

Shri D. C. Sharma (Gurdaspur): Sir, I congratulate the Minister on having made the task of rehabilitation of refugees from East Pakistan an all-India affair. I am glad that all the States of India, according to their capacity and according to the resources available to them are taking in their hands the rehabilitation of refugees from East Pakistan. The people of Assam have welcomed them with open arms. Even Andhra Pradesh people have extended to them

their helping hand. Bihar people have tried to put them on their feet again. The burden of rehabilitating them has fallen on Madhya Pradesh and they have accepted it willingly. Maharashtra, Tripura, Orissa, Uttar Pradesh and NEFA—all these States and Union Territories have shown fraternal interest in the refugees from East Pakistan.

13 hrs.

We always talk of national integration in this country and sometimes we talk of the fissiparous tendencies. But I think the resettlement of these refugees whether in camps or in other places in all these States of India gives me a picture of national integration and I hope as time passes, this picture will become brighter and brighter and every State will take some refugees from East Pakistan, even though the number may be a token one. I would like that Punjab, which is already a refugee State, should also take some refugees from East Pakistan, so that our State also does not lag behind in this respect.

The ministry has given us a table of the influx of refugees into West Bengal Assam and Tripura from 1-1-64 to 31-1-65. I find the daily average is 2252. I also take it that the total number of refugee that have come into our country is about 9 lakhs in these months. Of course, the total number from the beginning up to this time comes to about 45 lakhs or more. I want to ask one question not of the Rehabilitation minister, but of the Government of India: Pakistan is making our borders unsafe. There is hardly an inch of common ground where they are not trying to infiltrate, attack and subvert and trying to put us on the defensive. I wish we are on the offensive. At the same time, they are trying to squeeze out all the minorities from East Pakistan. I do not care if I was driven away from West

*Moved with the recommendation of the President.